GOVERNMENT OF INDIA

MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA

UNSTARRED QUESTION No. 1363

(TO BE ANSWERED ON 02-08-2024)

APPLICATION OF CLAUSE 20 OF THE DRAFT BROADCASTING SERVICES (REGULATION) BILL

1363. SHRI MOHAMMED NADIMUL HAQUE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the measures taken by Government to provide distinction over the application of Clause 20 of the Broadcasting Services (Regulation) Bill for Over-The-Top (OTT) broadcasters and independent journalists;
- (b) whether Government has taken steps to ensure inclusion of larger public and civil society organizations during the consultation process of the draft bill; and
- (c) if so, the details thereof, and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE OF INFORMATION AND BROADCASTING, AND PARLIAMENTARY AFFAIRS

(DR. L. MURUGAN)

(a) to (c): The draft Broadcasting Services (Regulation) Bill, seeking to replace the existing Cable Television Networks (Regulation) Act, 1995 and Guidelines regulating the broadcasting sector was placed in public domain for comments of the stakeholders including domain experts and the general public on 10.11.2023.

The stakeholders' consultation is currently underway.

The Bill is still at the drafting stage.
